

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 420

IA/3143/ND/2022, IA/2726/ND/2022,
IA/921/ND/2022, IA/6132/ND/2022 IN
IB/1591/PB/2018

IN THE MATTER OF:

Manjinder Singh Sandhu	...	Applicant
Versus		
M/s. Golden Peacock Residence Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 19.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Abhishek Anand, Adv. Nipun Gautam, Adv. Kaushik Dey
For the Respondent	: Adv. Vinod Chaurasia for R-5 in IA/3143/ND/2022, Adv. SP Singh Chawla, Adv. Kunal Surhatia for R-12 in IA/3143/ND/2022
For the RP	: Adv. Saurabh Kalia, Adv. Neeraj Sharma, Adv. Aman Sharma, Adv. Meghna Verma.
For the HB	: Adv. Mani Bhushan Sinha

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **06.05.2024**.

Sd/-
(Court Officer)